

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF APOGEE HEALTHCARE PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	Apogee Healthcare Private Limited
2.	Date of incorporation of corporate debtor	June 14, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U85100MH2010PTC204133
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 602, DLH Park, S.V. Road, Goregaon (West) Mumbai City MH 400062 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order passed by Hon'ble NCLT, Mumbai - July 16, 2020 Date of receipt of order of Hon'ble NCLT by IRP - July 17, 2020
7.	Estimated date of closure of insolvency resolution process	January 12, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Kshitiz Gupta Reg No. IBBI/IPA-002/IP-N00721/2018-19/12140
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat no- C/104, Lotus CHSL, Gundecha Valley of Flowers, Thakur Village, Kandivali East, Mumbai-400101 Email Id: kshitiz.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-202, Sheraton Classic, Dr Charat Singh Colony, Andheri East, Mumbai - 400069 Email Id: cirp.apogeehealthcare@gmail.com, kshitiz.ca@gmail.com
11.	Last date for submission of claims	July 31, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench ('NCLT'), has ordered the commencement of Corporate Insolvency Resolution Process of APOGEE HEALTHCARE PRIVATE LIMITED on July 17, 2020. (Certified copy of NCLT Order dated 16/07/2020 and received by IRP on 17/07/2020)

The creditors of APOGEE HEALTHCARE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before July 31, 2020, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. CONSIDERING THE ONGOING MOVEMENT RESTRICTIONS DUE TO COVID-19 PANDEMIC, THE CREDITORS MAY, IN THEIR OWN INTEREST, SUBMIT THEIR CLAIMS VIA EMAIL. HARD COPY MAY BE SUBMITTED SEPARATELY AFTER LIFTING OF MOVEMENT RESTRICTIONS.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorised representative of the class in Form CA.

Submission of false and misleading proofs of claim shall attract penalties.

Kshitiz Gupta
Interim Resolution Professional of Apogee Healthcare Private Limited
Reg No. IBBI/IPA-002/IP-N00721/2018-19/12140

Date: July 20, 2020
Place: Mumbai